

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 234/UHC/Admin.A/2024

Dated: June 02, 2024.

Hon'ble Court is pleased to inform that the Hon'ble High Court of Uttarakhand at Nainital will be implementing a Live Streaming feature for Court Proceedings for the Courts of Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Ravindra Maithani effective from 03.06.2024. This initiative is aimed at fostering transparency and accessibility to justice, allowing interested parties and the public to observe hearings remotely accessible to the public through the official website of the Hon'ble Court.

The Live Streaming service will provide an opportunity for individuals, legal practitioners, researchers, and the general public to witness Court Proceedings without physically being present in the Court room. This will not only enhance transparency but also promote accountability and understanding of the legal process.

Since this is the testing and Commissioning phase, certain proceedings may not be eligible for live streaming due to legal constraints or privacy concerns. However, at the later stage the majority of hearings will be accessible through this platform.

We encourage all stakeholders to utilize this facility responsibly and to adhere to the guidelines and protocols established for Live Streaming. Unauthorized recording or dissemination of court proceedings is strictly prohibited and may result in legal consequences.

Further details regarding the implementation of live streaming, including access instructions and archival record, will be communicated in due course.

By Order of the Court,

Sd/-

Registrar General

No. 2814 /UHC/Admin.A/2024

Dated: June 02, 2024.

Copy forwarded for information and necessary action to:

1. P.P.S. of the Court with request to place it before Hon'ble the Chief Justice for Her Lordship's kind perusal.
2. P.S./P.A. to Hon'ble Judge's with request to place it before His Lordship's kind perusal.
3. Advocate General, Government of Uttarakhand, Nainital.
4. Chairman, Bar Council of Uttarakhand, Nainital.
5. President/Secretary, High Court Bar Association, Nainital with request to inform all members of the Bar.
6. Principal Secretary, Legislative and Parliamentary Affairs, Government of Uttarakhand, Dehradun.
7. Principal Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
8. Government Advocate, Government of Uttarakhand, Nainital.
9. Chief Standing Counsel, Government of Uttarakhand, Nainital.
10. Assistant Solicitor General, Government of India, Nainital.
11. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
12. Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
13. All the Registrars/O.S.D. of the Court.
14. P.S. to Registrar General.
15. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
16. Registrar, High Court Cadre.
17. All the Joint Registrars / Deputy Registrars / Assistant Registrars of the Court.
18. Joint P.P.S./Head Bench Secretary / Head Private Secretary of the Court.
19. Deputy Registrar (I.T.) of the Court for uploading the notification on the official website of High Court.
20. Chief Protocol Officer of the Court.
21. Librarian of the Court.
22. Section Officers of the Court.
23. Management Officer/ Protocol Officer / Public Relations Officer of the Court.
24. Guard File.

By order

Registrar (Protocol)